

- (b) Memorandum of Action Taken on the recommendations contained in the above Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 1044/17/19]

Notification of the Ministry of Home Affairs

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं विदेशी विषयक आदेश, 1948 के खण्ड 2 के उप-खण्ड (2) के अधीन गृह मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) समा पटल पर रखता हूँ:

- (1) S.O. 1858 (E), dated the 28th May, 2019, appointing Chief Immigration Officer, Devi Ahilya Bai Holkar Airport, Indore, as the 'Civil Authority' for the purposes of the said Order for Immigration Check Post located at Indore Airport in the jurisdiction of Madhya Pradesh State w.e.f. 28.05.2019.

[Placed in Library. *See* No. L.T. 1311/17/19]

- (2) S.O. 3260 (E), dated the 12th September, 2019, appointing the Foreigners Regional Registration Officers in the Bureau of Immigration, mentioned in column (2) of the table therein, as the "Civil Authority" for the purpose of the Foreigners Order, 1948, for the jurisdiction mentioned against each in column (3) of the said table. [Placed in Library. *See* No. L.T. 1310/17/19]

- II. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. S.O. 1859 (E), dated the 28th May, 2019, designating Devi Ahilya Bai Holkar Airport, Indore, Madhya Pradesh, as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers, under sub-rule (5) of Rule 3 of the Passport (Entry into India) Rules, 1950. [Placed in Library. *See* No. L.T. 1312/17/19]

- III. A copy (in English and Hindi) of the Ministry of Home Affairs, Notification No. S.O. 3259 (E), dated the 12th September, 2019 appointing the Foreigners Regional Registration Officers in the Bureau of Immigration, mentioned in column (2) of the table therein, as the "Registration Officer" to perform the functions of the Registration Officer under the Registration of Foreigners Rules, 1992 and the Foreigners Order, 1948, for the jurisdiction mentioned

against each in column (3) of the said table, under sub-rule (1) of Rule 3 of the Registration of Foreigners Rule, 1992.

[Placed in Library. *See* No. L.T. 1309/17/19]

- IV A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 198, dated the July 7 - July 13, 2019 (Weekly Gazette), publishing the Ministry of Home Affairs, Central Reserve Police Force, Matron and Assistant Matron, Group 'A' Post Recruitment Rules, 2019, under article 309 of the Constitution. [Placed in Library. *See* No. L.T. 1054/17/19]

MoU between the Ministry of Social Justice and Empowerment and the NSFDC and related papers

जल शक्ति मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रतन लाल कटारिया): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Memorandum of Understanding between the Government of India (Ministry of Social Justice and Empowerment) and the National Scheduled Castes Finance and Development Corporation (NSFDC), for the year 2019-20.
- (ii) Executive Summary of the above Memorandum of Understanding.

[Placed in Library. *See* No. L.T. 134/17/19]

MESSAGE FROM LOK SABHA

The Recycling of Ships Bill, 2019

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Recycling of Ships Bill, 2019, as passed by Lok Sabha at its sitting held on the 3rd December, 2019.”

Sir, I lay a copy of the Bill on the Table.
